

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.107/2003 in OA No.729/2002

New Delhi, this the 4th day of April, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Union of India & Others

.. Petitioners

-Versus-

P.Harihar Kumar s/o Sh. Parshuram Iyer r/o 228 SFS DDA Gulmohar Enclave Yusufsarai New Delhi - 110 049.

... Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

This Review Application is directed against an of this Court dated 21.02.2003 in OA 729/2002. have perused the RA and order dated 21.02.2003. not find any error apparent on the face of record or discovery of new material which was not with the applicant despite due diligence at the time of hearing. By way of this RA the petitioner seeks to re-argue the case, which is not permissible. The present RA is not maintainable as the provisions of Section 22 (3) (f) Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio down by the Hon'ble Apex Court in K. Aiit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The RA is accordingly dismissed, in circulation.

Shanker Raju)

Member(J)

/rao/